

INSPECTION REPORT

Sub: Compliance to the Directions of the Hon'ble National Green Tribunal dated 29/05/2024 passed in OA no. 118/2024 – Navnath Andre Kankonkar v/s Union of India & Ors.

As directed, the following members of the Committee constituted as per the directions of the Hon'ble National Green Tribunal dated 29/05/2024 passed in OA no. 118/2024 – Navnath Andre Kankonkar v/s Union of India & Ors carried out the site inspection at M/s Mathias Ocean Park Residency located at Donapaula, Tiswadi, Goa on 11/07/2024.

1. Mr. Ishwar Madkaikar (Deputy Collector (DRO), North Goa)
2. Mr. Vikram Tengse (Assistant Engineer) and Mr Chandrakant Chopdekar (Planning Assistant) from North Goa Planning & Development Authority
3. Mr. Amit Shanbag (Asst. Environmental Engineer, Goa State Pollution Control Board)
4. Dr. Nitin Sawant, (Expert Member, Goa State Expert Appraisal Committee); for assisting the committee as per the Order of the Member Secretary, Goa State Pollution Control Board dated 05/07/2024.

The Complainant, Mr. Navnath A. Kankonkar along with his lawyer and Mr. Prakash Agarwal who claimed to be the resident of the building were present. From the project proponent (PP) side, Mr. M. V. Badami was present.

The following observations were noted by the committee members based on the site inspection restricted to the sector 1 of the project

Sr. No	Condition in EC dated 28/11/2019	Observations on site
1	General condition: (ii) Water harvesting ought to be done by the project proponent to the extent of 90 KLD	The project proponent has maintained an open space with natural vegetation over and existing topography which is substantial to act as natural water recharge and ground water harvesting. The 90 KLD water tank was not seen at the site (sector 1), however the project

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		proponent informed that a similar tank of this capacity has been constructed at Sector 4 and in future committed to install in sector 2.
2	(iii) The PP shall install bio-methanation plant to tackle the biodegradable waste. Construction of transfer station to transfer of non biodegradable waste	Presently all the waste generated from the premises is disposed through the village panchayat. No bio-methanation plant has been setup at the site, however the PP informed that they had earlier installed a organic waste converter which is presently not function at site owing to the waste being disposed through the village panchayat.
3	iv) E-Waste should be disposed through the authorized vendors	Presently all the E waste generated is being disposed by the individual owners
4	v) Solar panel installation towards the south facing walls	Unit has installed few solar water heaters on the rooftop. However, at the time inspection. They were non-functional
5	xiii) Solar based electric power to each unit	No solar based electric power is provided to each unit
	xiii) Common area lighting and street lighting based on solar	Solar lighting is provided for garden area. No solar lighting is provided for other common area lighting and street lighting
6	xiv) Plantation of trees along 6 meters periphery	6 meter width plantation is not yet provided at the periphery. However the Project Proponent has retained the natural green cover on the open land. PP has provided plantation along the road near the main gate and also along the Northern and Western boundary and garden area of the sector 1.
7	xvi) Year marking of no development zone. No construction	This may not be applicable as the site does not have the steep slope and does not fall in CRZ

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 1. Check
 2. Unit
 3. [Signature]

	in the said NDZ	areas.
8	General condition: j) STP of suitable capacity shall be installed considering the quantity and quality of the waste water generation	Unit has installed a sewage treatment plant of 175 kld capacity based on Sequential Batch Reactor technology for sector 1 consisting of 364 flats

Additional Observations:

1. The complainant informed that, as per the Environmental Clearance dated 16/05/2007, the proposal was for the construction of the building with basement plus five floors. The committee observed the present construction is stilt plus seven floors for sector 1. In addition, the PP informed that EC issued in 2007 does not have a provision for basement but it has provision for stilt.
2. The complainant alleged that the 10 m road shown on the plans along the sector 1 is not constructed by the PP. The PP informed the road in question is part of sector 2.
3. The complainants alleged that the transformer has been constructed at the location of the emergency exit. The committee observed that indeed the transformer is located at the location which is shown as exit gate on the plans.
4. The complainant alleged that commercial activity such as gym has been operational in the project for which environmental clearance has not been obtained. A gymnasium was operational within the premises. Representative of the project proponent informed that the gym is for the project residents and also on the basis of membership.


Mr. Amit Shanbag (AEE, GSPCB)


Mr. Ishwar Madkaikar (Dy Collector (DRO), North Goa)


Mr. Vikram Tengse (AE, NGPDA)